

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) Nos. 3569-3572/2020

(Arising out of impugned final judgment and order dated 19-06-2020 in CRMA No. 20739/2019, CRMA No. 20740/2019, CRMA No. 20741/2019 & CRMA No. 20742/2019 passed by the High Court of Gujarat at Ahmedabad)

ASHOKBHAI HARISHANKAR JOSHI

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR.

Respondent(s)

Date : 02-08-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Purvish Jitendra Malkan, AOR
Mr. Jitendra Malkan, Adv.
Ms. Dharita P. Malkan, Adv.
Ms. Deepa Gorasia, Adv.
Mr. Alok Kumar, Adv.
Ms. Bhavna Sarkar, Adv.
Ms. Nandini Chhabra, Ad.

For Respondent(s) Mr. Aniruddha P. Mayee, AOR

Mr. Md. Tahir M. Hakim, Adv.
Mr. Ejaz Maqbool, AOR
Mr. Varish A. Mansuri, Adv.
Ms. Akriti Chaubey, Adv.
Mr. Muhammad Isa M. Hakim, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List after four weeks', as requested, to file counter affidavit.

(NEETA SAPRA)
COURT MASTER(PARVEEN KUMARI PASRICHA)
ASSISTANT REGISTRAR